

22

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CCP NO. 297/93
MP NO. 2172/93 in
OA NO. 1136/89

DECIDED ON : 27.10.1993

R. K. Sadana ... Petitioner

Vs.

General Manager, Northern
Railway & Ors. ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri Ashish Kalia, Counsel for Petitioner
Shri K. K. Patel, Counsel for Respondents

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

Without prejudice to the rights of either party which they may work out otherwise in accordance with law, we dispose of this CCP with a direction that the respondents shall immediately permit the petitioner to join duty as Safaiwala, the post which he held before he was given ad-hoc appointment as JOOC.

Adige
(S. R. Adige)
Member (A)

Malimath
(V. S. Malimath)
Chairman

as